

28

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 106/(MAH)/2014
CA No.

CORAM:

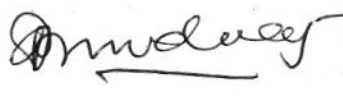
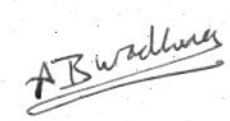
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

NAME OF THE PARTIES: Smt. Shobha Ajit Kirloskar
V/s.
M/s. Ghatge Patil Industries Limited

SECTION OF THE COMPANIES ACT: 58, 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	M.S. BHARDWAJ i/b. 1/b. PRACHI WAZALWAR	Counsel Adv. Petitioner	
2.	PRACHI WAZALWAR	ADV. FOR PETITIONERS	
3.	ABHAY WASHWA		
4	Mr. Ashish Kamat Mr. Kunal Mehta i/b Ms. Khushi Palrecha	Adv for Respondents	

ORDER

TCP 106/58,397-398/NCLT/MB/MAH/2014

On the application moved by the Petitioner, the Respondent is directed to file reply
within 2 days hereof and rejoinder, if any, within 4 days thereof.

List this matter on 27.7.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)